

Central Administrative Tribunal
Principal Bench, New Delhi.

O.A.No.2375/94

New Delhi this the 9th Day of May, 1995.

Hon'ble Mr. B.K. Singh, Member(A)

Shri Kashmira Singh,
Collector of Central Excise,
(Appeals),
Central Revenue Building,
New Delhi.

Applicant

(through Sh. C. Hari Shankar, advocate)

versus

1. Union of India,
through the Secretary,
Ministry of Urban Development,
Nirman Bhawan,
New Delhi-1.
2. Union of India,
through the Director,
Directorate of Estates,
4th Floor, 'C' Wing,
Nirman Bhawan,
New Delhi-1.
3. The Estate Officer,
Directorate of Estates,
Chandigarh.

Respondents

(through Sh. V.S.R. Krishna, advocate)

ORDER(ORAL)

delivered by Hon'ble Sh. B.K. Singh, Member(A)

The learned counsel for the applicant states that the applicant has already retired on 30.04.95 and he also undertakes to get the quarter vacated after a month. The application, therefore, has become infructuous and is dismissed as such leaving the parties to bear their own costs.


(B.K. Singh)

Member(A)